**प्रो० एस० नूरुल हसन** जनाबवाला, दिल्ली युनिवर्सिटी के बारे मे अगर माननीय सदस्य पूछना चाहते है तो नोटिस देवे, मे बडी खुशी से जवाब दूगा। जहा तक मेरी राय का सवाल है, सन 65 मे भी मै इस राय का था कि पुलिस को बुलाना चाहिए। यह कहना कि पुलिस को जब वायलेस हो रही है तब भी न बुलाया जाय, यह राय मैंने 65 मे भी नही दी थी।

## ASSISTANCE TO EDUCATIONAL INSTITUTIONS

*765 SHRI O P TYAGI Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state

(a) whether Government propose to take a decision not to give financial assistance to educational institutions, established on the basis of religion caste or religious denomination in view of their policy of secularism,

(b) whether Government also propose to impose a legal ban on the admission of students in all the aided educational institutions on the basis of the caste, religion and religious denomination, and

(c) if not, what are the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D P YADAV) (a) No, Sir Under Article 30(1) of the Constitution, all minorities whether based on religion or language, shall have its right to establish and administer educational institutions of their choice Under clause (2) of the same Article, the State shall not, in granting aid to educational institutions, discriminate against any educational institution on the ground that it is under the management of a minority

(b) and (c) Under Article 29(2) of the Constitution, no citizen can be denied admission into any educational institution aided by the State on ground of religion, race, caste, language or any of them In view of this, the question of Government's imposing any legal ban for the purpose on the educational institutions does not arise

**श्री ओम प्रकाश त्यागी** अध्यक्ष महोदय, अभी मत्री जी ने एक बात कही कि हर माइनारिटी को अधिकार है अपने इस्टीट्यूशन चलाने का। यह बात प्रश्न मे नही है, माइनारिटी, मेजारिटी का सवाल नही है। मैंने प्रश्न यह किया कि हमारे देश की धर्मनिरपेक्षता की नीति है उसको दृष्टि मे रखते हुए क्या ऐसी कोई भी शिक्षा सस्थाए है जिनमे इस बात के लिए प्रयत्न किया गया है कि जो राष्ट्र निर्माण का मूलाधार है उसमे किसी प्रकार की साम्प्रदायिकता, जातिवाद और प्रान्तवाद की भावना न हो? यह मैने प्रश्न पूछा था। मैं यह जानना चाहता हू कि इस प्रकार की कितनी सस्थाए है जो जातिवाद या धर्म के आधार पर चलती है और जिनको सरकार सहायता दे रही है अपनी ओर से, मैं उनकी सख्या जानना चाहता हू पहले।

PROF S NURUL HASAN Sir, I would need specific notice for that

MR DEPUTY CHAIRMAN He needs notice for that

**श्री ओम प्रकाश त्यागी** अध्यक्ष महोदय, मैं दूसरा प्रश्न यह करना चाहूगा कि जो शिक्षा सस्थाए जातिवाद और धर्म के आधार पर चलाई जाती है और जहा प्रवेश अभी भी जातिवाद और धर्म के आधार पर हो रहा है उन सस्थाओ को आपने क्या ऐसा कोई निर्देश दिया या प्रेरणा दी कि आप अपने इस उद्देश्य को बदले, राष्ट्र की धर्मनिरपेक्षता की धारा मे आए या आपने कोई ऐसी अवधि निश्चित की है कि इस अवधि मे आप अपने नाम मे, आधार मे परिवर्तन करके राष्ट्र धर्मनिरपेक्षता की धारा मे अपने को ले जाए?

PROF. S. NURUL HASAN: Sir, we have made a statement that the Constitution is very specific on the point that 'no citizen can be denied admission into any educational institution aided by the State on ground of religion, race, caste, language or any of them'. If any specific case is brought to the notice of the Government, I have no doubt that we will approach the State Government concerned to deal with it and if it has something to do with the Central Government, the Central Government would certainly look into it.

DR. K. MATHEW KURIAN: The hon. Minister's reply indicates that no particular preferences can be given to religious or other minorities in terms of admission. I would like to know from the hon. Minister if that is so, how is it that under the Central Government Ministry of Education's blessings the Kerala Government recently made an agreement with the private managers in Kerala particularly of colleges whereby certain proportion of seats in the institutions are reserved for the religious community of the managers and secondly in view of the fact that while it is necessary to give protection to minorities and facilities for them to have institutions of their choice, is it really necessary that the Government should give public funds to such institutions and in view of this will the Government consider changing the Constitution to protect minorities' rights to have institutions of their choice but without public funds?

PROF. S. NURUL HASAN: Sir, the question of changing the Constitution, I am afraid, is a very wide one and unless there is strong public opinion in the country that the Constitution should be changed I would not personally like to commit the Government to taking any specific step. So far as Kerala State is concerned, if I had had notice of this I would have gone into this matter in some detail but from my general recollection—and I am subject to correction—as far as I can recall the Directive Principle is that the State shall make every effort to look after the economic and educational interests of the weaker sections of the community in particular the Scheduled Castes and Scheduled Tribes. So far as Scheduled Castes and Scheduled Tribes are concerned Parliament has a lot of authority and so far as the other weaker sections are concerned that is a matter for the States.

DR. K. MATHEW KURIAN: Religious groups of the managers; have they the right to have reservations for their own religious groups in schools and other institutions?

PROF. S. NURUL HASAN: I will just explain the point. It is for the State Government to declare what are the other backward groups. Now if my memory stands me in good stead—again I am subject to correction—I think the Supreme Court has ruled that merely belonging to a community or caste cannot be the sole criterion of backwardness; it has to be coupled with some social or economic factor also and I presume—I cannot make a definite statement—that the action that has been taken by Kerala Government must have been under reservation for other backward classes.

SHRI K. P SUBRAMANIA MENON: May I know from the Government whether it has come to the notice of the Government that while the Constitution provides that there should be, no discrimination on the basis of caste etc., there are a large number of schools run by private agencies aided by the State in which poorer people, especially Scheduled Castes and Scheduled Tribes are denied admission in practice, if not in theory, and whether the Government will look into this matter especially in States like Gujarat, Andhra etc.?

PROF. S. NURUL HASAN: I will be very glad to look into any such case if any specific case is brought to my notice.

SHRI K. P SUBRAMANIA MENON: It is very common.

**डा० भाई महावीर** क्या मैं जान सकता हू कि माइनारिटी रन इंस्टीट्यूशन्स की परिभापा क्या है। जिस संस्था को माइनारिटी सस्था कहा जाता है उस में बच्चो की या उस मे पढ़ो वाले छात्रों की तादाद उम कम्यूनिटी की हो या उम में पढ़ाने वाले अध्यापको की ज्यादा नादाद उस कम्युनिटी की

हो या उस को चलाने वाले लोग उस कम्युनिटी के ज्यादा हों तब वह माइनारिटी इस्टीट्यूशन बनता है? मै यह जानना चाहता हू कि किस आधार पर यह तय किया जाता है कि कोई इस्टीट्यूशन माइनारिटी इस्टीट्यूशन है यदि कोई फर्क नही है वहा एडमीशन के लिए और किसी को आप रोक नही सकते उस में एडमीशन लेने के लिए तो इस तरह की परिभाषा का क्या उपयोग है और क्यो किसी इस्टीट्यूशन को माइनारिटी इस्टीट्यूशन का नाम दिया जाय।

**प्रो० एस० नूरुल हसन** मै इस मामले मे केवल अपनी याददास्त पर जा रहा हूं क्योंकि मेरे पास स्पेसिफिक रूलिग सुप्रीम कोर्ट की माइनारिटीज के बारे मे नही है, लेकिन सुप्रीम कोर्ट ने यह निर्णय किया है कि जो चलाने वाले है उन इस्टीट्यूशन्स के अगर वह माइनारिटी से ताल्लुक रखते हैं तो वह माइनारिटी इस्टीट्यूशन है चाहे वहा पढने वाले या पढ़ाने वालो की अक्सरियत किसी दूसरी कम्यूनिटी की ही क्यो न हो, लेकिन चलाने वालो को अख्तियार दिया है उस को चलाने का, टु इस्टैबलिश एड एडमिनिस्टर आफ दियर च्वायस। इस के ऊपर ही सुप्रीम कोर्ट ने जोर दिया है।

**राजघाट पर शहीद मीनार**

*766 **श्री दत्तोपन्त ठेंगड़ी :**
**डा० भाई महावीर :** †
**श्री मान सिंह वर्मा :**
**श्री जगदम्बी प्रसाद यादव :**
**श्री वीरेन्द्र कुमार सखलेचा :**
**श्री रतन लाल जैन :**
**श्री ओम प्रकाश त्यागी :**

क्या **निर्माण और आवास तथा स्वास्थ्य और परिवार नियोजन** मत्री यह बताने की कृपा करेगे कि

(क) क्या यह सच है कि इस वर्ष 15 अगस्त को राजधाट के समीप देश के सभी शहीदो की स्मृति मे क्रान्तिकारियों द्वारा एक शहीद मीनार खडी की गयी थी जिसे बाद मे पुलिस ने रात्रि के अधेरे मे हटा दिया था, और

(ख) यदि हा, तो इस सबध मे सरकार की क्या प्रतिक्रिया है और सरकार द्वारा शहीद मीनार के निर्माण मे क्या सहयोग दिये जाने का विचार है?

‡SHAHID MINAR AT RAJGHAT

*766 SHRI D THENGARI:
DR. BHAI MAHAVIR
SHRI MAN SINGH VARMA:
SHRI J. P. YADAV:
SHRI V. K. SAKHLECHA.
SHRI RATTAN LAL JAIN:
SHRI O. P. TYAGI

Will the Minister of WORKS AND HOUSING AND HEALTH AND FAMILY PLANNING be pleased to state:

(a) whether it is a fact that a "Shahid Minar" was raised in memory of all the martyrs of the nation near Raj Ghat on the 15th August this year by revolutionaries which was later on removed by the Police the same night under cover of darkness; and

(b) if so, what is the reaction of Government in this regard, and what co-operation is proposed to be extended by Government in the raising of a 'Shahid Minar"?]

**निर्माण और आवास मंत्री (श्री उमा शंकर दीक्षित)** (क) 15 अगस्त, 1972 को क्रान्तिकारियो द्वारा राजघाट के समीप ऐसी कोई मीनार या अन्य कोई सरचना खडी नही की गई थी। तथापि, 14-8-72 को कुछ लोगो द्वारा गान्धी समाधि तथा शान्ति वन के बीच रिग रोड के निकट सडक के किनारे सगमरमर के 35 स्लैब रखे गए थे। पुलिस द्वारा बम्बई पुलिस अधिनियम की धारा 112/117 के अन्तर्गत यातायात के चलने मे बाधा उत्पन्न करने के कारण एक मामला दर्ज किया गया था। इस मामले में एक व्यक्ति को बन्दी

†The question was actually asked on the floor of the House by Dr. Bhai Mahavir.
‡ [ ] English translation